

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in MB No. 27962/2016 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED
UNDER COMPANIES ACT, 1956 & ANR.

Respondent(s)

WITH

SLP(C) No. 19602/2018 (XI)
(IA 44749/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS and IA
129503/2020 - FOR CLARIFICATION/DIRECTION)

SLP (C)No. 19796 of 2018

Date : 26-07-2022 SLP (C)No. 19796 of 2018 was mentioned today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. Anuvrat Sharma, AOR

For Respondent(s)

Mr. Shekhar Prit Jha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (C)No. 19796 of 2018

List the matter along with SLP (C) No. 19204/2018
listed as Item No. 1 before Court No. 8 on 27.07.2022.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR